

ITEM NO.23

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 15160/2020

(Arising out of impugned final judgment and order dated 23-01-2019 in CRLA No. 1530/2011 23-01-2019 in CRLA No. 721/2011 23-01-2019 in CRLA No. 832/2011 23-01-2019 in CRLA No. 872/2011 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

GAJRAJ SINGH ETC.

Respondent(s)

IA No. 80821/2020 - CONDONATION OF DELAY IN FILING

Date : 18-10-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Ms. Ruchira Goel, AOR
Mr. Adit Jayeshbhai Shah, Adv.
Mr. Sharanya Sinha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner-State seeking adjournment for obtaining instructions, list the matter(s) on 04.12.2023.

(KAPIL TANDON)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)